

(a) whether the Government propose to make use of the rich Mineral Resources in our country and export only value added finish, instead of exporting raw materials;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAVA): (a) to (c) The Government Policy as stated in National Mineral Policy, 1993 is that efforts shall be made to export minerals in value added form as far as possible. The policy of export shall keep in view the mineral inventory position and the long term needs of the country.

[Translation]

Pak Obstruction to Kashmir Elections

7616. SHRI BALRAJ PASSI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government have received any reports that Pakistan would make every possible efforts to obstruct election process in Kashmir;

(b) if so, whether the Government have drawn attention of world powers towards the above mentioned reports; and

(c) if so, the response in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIR (SHRI R.L. BHATIA): (a) Government are aware of Pakistan's concerted strategy to foment subversion in J & K so as to create an atmosphere of terror and thereby disrupt the political process including the conduct of elections.

(b) Yes, Sir.

(c) There is widespread appreciation internationally of India's position regarding the political process in J & K and the conduct of elections.

Sub-Letting of Government Accommodation

7617. SHRI ANKUSHRAO RAOSAHEB TOPE:

SHRI PANKAJ CHOWDHARY:

SHRI BRIJ BHUSHAN SHARAN SINGH:

DR. RAMKRISHNA KUSMARIA:

SHRI PARAS RAM BHARDWAJ:

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government are aware that persons in large number are illegally residing in the Government accommodations due to which the employees entitled for

accommodation have to wait for years together for getting Government quarters;

(b) if so, whether the Government have conducted any enquiry in this regard;

(c) if so, the outcome thereof and the number of accommodations vacated by unauthorised occupants; and

(d) the action taken/proposed to be taken by the Government against those who were found guilty as per rules for allotment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON): (a) Complaints against subletting are received from time to time.

(b) Yes, Sir.

(c) Information for the year 1994-95 is as under:

	No. of quarters
(i) Inspected	: Over 1000
(ii) Detected to be under subletting	: 450
(iii) Allottees found guilty of subletting	: 191
(iv) Vacated/evicted	: 74

(d) The allottees who are found guilty of subletting are penalised by the cancellation of allotted accommodation, debarment from further allotment for a period of five years and advice to the Administrative Authorities to take disciplinary action under relevant conduct rules.

[English]

Emergency Visas to Pakistanis

7618. DR. R. MALLU:

SHRI M.G. REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Government propose to issue emergency visas to Pakistanis on priority basis without any pre-verification;

(b) if so, the details thereof and the reasons therefor;

(c) whether it would have negative impact on the security of the country; and

(d) if so, the steps being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI R.L. BHATIA): (a) No, Sir.

(b) to (d) Does not arise.